

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:4374
ANSWERED ON:21.04.2003
PERMISSION FOR FOOD PRODCUTS AND BEVERAGES
CHARAN DAS MAHANT

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the names and types of the food products and beverages permitted by his Ministry for sale/ production in the Indian market since start of the financial year 1999 till 30th September, 2002 alongwith the names of the foreign beverages and food companies to which such permission has been given alongwith their terms and conditions ;
- (b) whether the foreign companies are launching their product into the Indian market directly by bringing them from abroad or producing their products by setting up industries in India alongwith the locations where such industries have been set up ; and
- (c) if so, the capital amount invested by each of the above companies in India and the number of the Indian/foreign nationals employed by each company ?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM)

(a) to (c): Food processing industries are both in the organised and unorganised sector. Processed food items except for alcoholic beverages and items reserved for small scale sector are exempt from the purview of license under the Industries Development & Regulation Act. Further, foreign direct investment upto 100% is allowed under automatic route in processed food items except for alcoholic beverages, items reserved for small scale industries and food retailing. During the period 1999-2000 to 30.9.2002, 1260 Industrial Entrepreneur Memoranda (IEMs) envisaging investment of approx. Rs. 260crore and employment of 2.4 lakh persons, were filed in various sectors of processed food. As per the prevailing Exim Policy, there is no restriction on import of processed food items and marketing the same. These products will, however, have to conform to various Indian food laws.